

(19)

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 825/88

New Delhi this the 6th Day of January, 1994.

Shri N.V. Krishnan, Vice-Chairman (A)  
Shri B.S. Hegde, Judicial Member

Shri Mahabir Singh,  
Assistant Supdt.,  
B-14, Officers Quarters,  
Central Jail, Tihar,  
New Delhi-110064

...Applicant

(By Advocate Shri Jog Singh)

Versus

1. Chief Secretary,  
Delhi Administration,  
5, Sham Nath Marg,  
Delhi-110 054.

2. Inspector General (Prison)  
Central Jail, Tihar,  
New Delhi-110064

...Respondents

(By Advocate Mrs. Avnish Ahlawat)

ORDER(ORAL)

(Hon'ble Mr. N.V. Krishnan)

We have heard the learned counsel for both the parties. Alongwith this OA, OA-489/88 and OA-663/92 are listed. OA-825/88 is to quash the memorandum of charges dated 24.2.83 (Annexure A-8) and the memorandum of charges dated 13.4.83 (Annexure A-11). It is stated by the parties that subsequently in 1987 it was found that both these chargesheets were issued by the authorities who did not have the competence and, therefore, these two chargesheets stood superseded and fresh chargesheets were issued. In the circumstance the applicant filed an MP for amendment to impugn the revised chargesheets which was allowed. Instead of tagging the amendment application dealing with the revised chargesheets to the same OA, it has been unfortunately registered as a separate OA-663/92.

2. In view of the above, we notice that OA-825 of 1988 has become infructuous, and, therefore, it is not pressed, and is dismissed, as having become infructuous. However, this will not stand in the way of the applicant from seeking any relief which he could have claimed in OA-663/92, if instead of it being registered as a fresh O.A., it has been made a part of this O.A.

3. A copy of this order be placed in OA-489/88 and OA-663/92.

*BSH*  
(B.S. Hegde)  
Member (J)

San.

*NVK*  
(N.V. Krishnan)  
Vice-Chairman